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THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD BENCH - ALLAHABAD.

T.A. 2018 of 1987.

(O.S.No. 590 of 1985).

T.N. Lal..... Applicant.

Versus

Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava- V.C.
Hon'ble Mr. A.B. Gorthi - Member (A).

(By Hon'ble Mr. Justice U.C. Srivastava V.C.)

This is a transferred case having been transferred from the court of Munsif Azamgarh where it was instituted as a Civil Suit in the year 1985. Sri K.C. Sinha, learned counsel for the respondents states that this case has become infructuous and ~~an~~ assertion ~~which~~ has also been made in the counter affidavit. It has been stated that the order under challenge is the order of putting him off from duty, but subsequently the disciplinary proceedings started and the applicant has been removed from service.

The application has thus become infructuous and it is accordingly dismissed as such.

transferred
Member (A)

U.C.
Vice Chairman.

Dt: June 30, 1992.

(DPS)